

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dt. 30-X-2000

The learned Sr. Sec. served the counter today. On learn of petitioner's counsel. The applicant's counsel prays for time to file rejoinder. Prayer allowed. Time granted till 24.11.2000 for same.

M
30/10/2000
REGISTRAR

Rejoinder not
filed.
Futa
23/11/2000 Register

2A-11-2000.
Parties absent on
call. No steps taken
to file rejoinder.
Therefore
pleadings there fore
deemed completed.
Put up to the Bench.
for further orders.
M
24/11/2000

REGISTRAR

Ref. Lawzema Court's
order dt. 24.11.2000

Pleadings completed.
For orders
Bench
DS
22/1/01

Order dated 15.5.2001

Heard Shri S. Dash, learned counsel for the petitioner and Shri A.K. Bose, learned Senior Standing Counsel for the Respondents.

In this O.A. the petitioner has prayed for quashing the order of suspension vide Annexure-1 and for a direction to Ro. 1 and 2 to make a detailed enquiry on the allegations made by the applicant in his petition. Respondents have filed counter opposing the prayer of the applicant. No rejoinder has been filed.

In course of hearing it was submitted by Shri Dash, learned counsel that in the meantime order of suspension vide Annexure-1 has been revoked and the applicant has been reinstated in service. Shri Bose has brought to our notice a letter dated 10.12.2000, addressed to him by the Superintendent of Post Offices, Balasore Division, in which it has been mentioned that suspension order has been revoked in order dated 18.10.2000, and the applicant has been posted as Office Supervisor in the Office of Senior Superintendent of Post Offices, Cuttack City Division. In view of this, learned counsel for the petitioner submitted that he did not want to pursue this O.A., which is disposed off as not being pressed. No costs.

Somnath Jom
Vice-Chairman
15.5.2001.
Member(S)